

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
IB-1079/PB/2020

**IN THE MATTER OF:**

Dalmia Family Office Trust

**Vs.**

Almond Infrabuild Pvt. Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 18.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Divyansh Rai, Mr. Krish Kalra, Advs.

**ORDER**

Ld. Counsels on behalf of both the sides are present and submitted that the issue involved in this case is already pending before the Hon'ble NCLAT and the next date of hearing is 22.04.2024 and therefore sought adjournment. In view of this, list the matter on **28.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**